

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 694/2023**

IN THE MATTER OF

News Item titled "UN PREDICTS GROUNDWATER LEVEL IN INDIA WILL REDUCE TO LOW BY 2025" appeared in Hindustan Times dated 26.10.2023

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Respondent No.1

Filed by

Through

New Delhi
Dated 29.01.2026


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. NO. 694/2023

IN THE MATTER OF

News Item titled "UN PREDICTS GROUNDWATER LEVEL IN INDIA WILL REDUCE TO LOW BY 2025" appeared in Hindustan Times dated 26.10.2023

REPLY ON BEHALF OF CENTRAL GROUND WATER AUTHORITY:-

Brief Fact

1. That the original application has been registered suo-motu on the basis of the news item published in Hindustan Times dated 26.10.2023 titled "UN predicts groundwater level in India will reduce to 'low' by 2025" appearing in Hindustan Times dated 26.10.2023.
2. That the Hon'ble Tribunal, vide paragraph 9 of its order dated 28.04.2025, directed Central Ground Water Authority (CGWA) to furnish a report containing the following information:
 - i. Details of over exploited/ground water stressed areas District Wise in each State/UT.*
 - ii. Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas.*
 - iii. Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT.*
 - iv. State/UT wise details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025.*
 - v. Monitoring and Enforcement Agency in each State/UT and at District Level.*
 - vi. Details of utilization of environmental compensation for establishing structures such as water recharge facilities, check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise.*

3. That in pursuance to the directions of the Hon'ble Tribunal, the Central Ground Water Authority (CGWA) filed its report on 24.07.2025, wherein consolidated information received from the 28 States/Union Territories was placed on record. Eight States/UTs, namely Chandigarh, Himachal Pradesh, NCT of Delhi, Puducherry, Telangana, Lakshadweep, Jammu & Kashmir, and West Bengal had not provided information till the submission of reply.
4. That thereafter, the Hon'ble Tribunal, vide order dated 25.07.2025, directed CGWA to initiate consequential action against the aforesaid eight States/Union Territories for non-compliance with the directions of CGWA.
5. Accordingly, CGWA filed its reply on 24.10.2025 before Hon'ble Tribunal wherein information disclosed by the aforesaid eight States/UTs was presented before Hon'ble Tribunal.
6. That the matter was last listed on 29.10.2025, where the Learned Counsel appearing for CGWA submitted that all States/Union Territories had filed their respective replies. The Learned Counsel sought six weeks' time to compile the information in a consolidated tabular format for submission before the Hon'ble Tribunal.
7. That in compliance with the aforesaid directions, the report containing the information as directed by the Hon'ble Tribunal vide order dated 28.04.2025, as received from the States/Union Territories, either submitted directly before the Hon'ble Tribunal or furnished to CGWA, has been duly compiled in tabular form and is annexed herewith as **Annexure-I**.
8. That the present report may kindly be taken on record and considered, and the Hon'ble Tribunal may be pleased to pass such order(s) or direction(s) as deemed fit and proper in the facts and circumstances of the case.

New Delhi
Dated 29.01.2026

Through


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Compiled Information with respect to States/UTs regulated by State Ground Water Authority is summarized below-

Name of State/UTs	Details of over exploited/ ground water stressed areas District Wise in each State/UT ****	Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas	Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT (where groundwater is being regulated and controlled by the State Ground Water Authority/Department)	Details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025	Monitoring and Enforcement Agency in each State/UT and at district level	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise
Andhra Pradesh	OE Units – 9 (1.33%)	Andhra Pradesh Water, Land and Trees Act (APWALTA), 2002. Under Sub-Section (3) of Section 11 of the APWALTA, no well shall be sunk in such areas except wells sunk for public drinking purposes or hand pump for public or private drinking water purpose. In OE areas, no permission is being granted except for drinking water.		The data is being obtained from different levels and is expected to be completed in a month. Upon obtaining the information, the same shall be furnished, if any.	District WALTA Authority -District Collector Divisional Authority - The Revenue Divisional Officer / Sub - Collector Mandal WALTA Authority - Tahsildar Administrator - Commissioner PR&RD is the for implementing the provisions of the WALTA in Andhra Pradesh.	At present, environmental compensation charges are not levied in the State of Andhra Pradesh. Ground Water and Water Audit Department submitted proposal for levying ground water extraction charges including environmental compensation charges and other provisions in line with the CGWA Guidelines to regulate ground water extraction in Industrial sector. The above proposal is under active consideration of the Government.
Chandigarh	Nil	The draft notification is under process approval. The Draft notification is aligned with the CGWA notifications dated 24.09.2020 and further amendment dated 29.03.2023.	The Chandigarh ground water authority, duly constituted, shall be the responsible agency for issuing NOC/permissions once adoption is notified.	Not applicable.	Monitoring and enforcement are being carried out as per the Chandigarh water supply Bye-laws 2011 and as per proposed amendments in compliance to CGWA notifications dated 24.09.2020 by Municipal Corporation Chandigarh.	Not applicable.

NCT of Delhi	OE units – 14 (41.18%)	That permissions in such overexploited and stressed areas for permitting developmental activities/infrastructure facilities are considered strictly on merits by the duly constituted District Level Advisory Committee, chaired by the District Magistrate of the concerned revenue district and comprising representatives of the Central Ground Water Board, Delhi Pollution Control Committee, Delhi Jal Board, Director (Panchayat), local bodies and accredited NGOs. Only those applications which are duly recommended by the said Committee are thereafter sent to the Competent Authority i.e DJB or NDMC for Conveying the decision of the committee.	That the issuance of NOCs/permissions in such cover-exploited and stressed areas is undertaken strictly on merits by the District Level Advisory Committee, chaired by the concerned District Magistrate, comprising representatives of the Central Ground Water Board, Delhi Pollution Control Committee, Delhi Jal Board.	That a total 20,297 illegally operated groundwater extraction structures, as identified and reported by the Delhi Jal Board, out of which 15,962 Nos. illegal borewells have been duly sealed by the respective District Magistrates/ Sub-Divisional Magistrates, 3875 nos. illegal bore wells were voluntarily discontinued/closed by the residents themselves and does not exist at site, 153 nos. illegal bore wells are untraceable due to incorrect addresses /name/mobile no. of the occupant, 142 nos. illegal bore wells are yet to be sealed, Court stay on 160 nos. illegal bore wells and 05 nos. bore wells are approved by DLAC. Reports already placed before the Hon'ble National Green Tribunal in O.A No. 639 of 2022 titled as Pritpal Sharma Vs. Dept. of Environment and ors., It is further submitted that the imposition and recovery of Environmental	That in the National Capital Territory of Delhi, the powers of monitoring and enforcement are statutorily vested in the District Magistrates and Sub-Divisional Magistrates, who function as Authorized Officers under the Lieutenant Governor's Groundwater Regulation Directions, 2010. The Delhi Jal Board confines its role to identifying and reporting instances of unauthorized extraction, extending technical assistance, and facilitating coordinated action. The actual sealing of illegal structures and initiation of prosecution proceedings are undertaken by the District Magistrates/SDMs in coordination with the Delhi Police and other enforcement Agencies.	That the utilization of Environmental Compensation is undertaken by the District Magistrates through the concerned line departments, as well as by the Delhi Pollution Control Committee, strictly in accordance with their respective statutory mandates. The Delhi Jal Board has no role in, nor does it directly utilize, Environmental Compensation Funds.
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				Compensation lies within the statutory remit of the Delhi Pollution Control Committee and the District Magistrates, and does not vest with the Delhi Jal Board.		
Goa	Nil	Not applicable	Not applicable	<p>Total nos. of illegally operated Ground Water Structures: 186</p> <p>No. of Borewell sealed- 94</p> <p>No. of Borewells Regularized - 18</p> <p>SCN issued- 64</p> <p>Nos. SCN u/process - 08 Nos.</p> <p>No. Open well closed - 02 Nos.</p> <p>Penalty collected- Rs. 21,64,346/-</p>	Water Resources Department (WRD) Govt. of Goa in Collaboration with CGWB, South Western Region, and Bangalore monitors regularly the Ground Resources of the State through its Regional Office, Belagavi.	Not Applicable as there is no concept of Environmental Compensation in The State of Goa yet.

Haryana	OE units – 88 (61.54%)	<p>The Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.</p> <p>The Authority is granting permissions to the users for extraction of groundwater under the provisions of the Act. In this regard, as per provision of the section 16 of the Act, the Government of Haryana has issued guidelines vide notification dated 10.09.2021 for granting and regulating of permissions/NOCs for extraction of groundwater users.</p>	<p>In Over-exploited assessment units, NOC shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, NOC for drinking/ domestic use for work force, use by these new industries shall be permitted.</p> <p>NOC shall not be granted to new packaged water industries or water intensive industries in Overexploited areas, even if they belong to MSME category.</p> <p>In case of Expansion of existing industries, in overexploited assessment units, involving increase in quantum of ground water abstraction, only for production of ethanol, in public interest, shall be permitted with additional terms & conditions</p>	<p>In this process 1850 Show Cause Notices have been issued up to 27.06.2025 to various Industries/ Units/ Restaurants/ Dhabas/ Banquet Halls/ Resorts/ RO Plants out of which 413 cases have been disposed of, 155 units applied after the receipt of show cause notice, about in 100 cases the units closed their borewells by their own and about in 100 cases written to Deputy Commissioners for sealing the borewells.</p> <p>EC imposed – Rs. 4,88,31,156.</p>	<p>Under Section 19 and 20 of the HWRA Act, 2020, the State Government designated/appointed the following Officers of the Irrigation & Water Resources, Town & Country Planning and Haryana State Pollution Control Board as Enquiry Officer/Enforcement Officer/Compliance Officer of the Haryana Water Resources Authority for discovery & production of documents, summoning and enforcing the attendance of any person, to conduct field inspection, enter into any premises for inspection and inquiry, submit report to the Authority.</p>	<p>The Haryana Water Resources Authority, has so far, granted permission to about 5,780 applicants of the sectors of Industry, Infrastructure and Mining with a condition to conserve water and recharge of ground water by ensuring rainwater harvesting and optimum use of treated wastewater for non-potable use and collected Rs. 156.38 Crores as revenue.</p> <p>In addition to above, for the fiscal year 2025-26, Rs. 94.17 crore has been earmarked for 21 nos water conservation projects of I&WRD. Out of which, 19.55 crore has been released to Irrigation Department for 06 water conservation schemes.</p>
Himachal Pradesh	Nil	<p>Presently, there are no over-exploited areas in the State as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, NWHR, Dharamshala.</p>	<p>Presently, there are no over-exploited areas in the State as per the year 2024 study on Dynamic Ground Water Resources conducted in collaboration with the Central Ground Water Board, NWHR, Dharamshala.</p>	Nil	Himachal Pradesh Ground Water Authority	Nil

Karnataka	OE Units-45 (18.99%)	<p>In over-exploited taluks, developmental activities, including infrastructure and industrial projects, shall only be permitted if the proponent ensures 100% recharge of groundwater equivalent to the proposed extraction. Only those units with proven sustainable water management strategies will be considered for No Objection Certificate (NOC).</p> <p>The withdrawal of groundwater in these areas shall be allowed strictly as per CGWA's revised guidelines 2020,</p> <p>Further, in such over-exploited (OE) areas, the NOC shall be valid only for 2 years, irrespective of the type of project. No expansion of borewell infrastructure and no enhancement of the permitted quantity of groundwater drawal shall be allowed during or after this period. Renewal of NOC will require strict compliance with recharge norms and monitoring conditions.</p>	<p>In Karnataka, the Karnataka Groundwater Authority (KGWA) responsible for issuing No Objection Certificates (NOC) for groundwater drawal. This authority has been constituted under the Karnataka Groundwater Regulation and Control of Development and Management Act, 2011, Rules 2012.</p>	<p>In the State of Karnataka, environmental compensation for illegal groundwater extraction has not yet been implemented as of March 2025. However, strict regulatory measures are in place to address unauthorized groundwater use. Karnataka Groundwater Authority (KGWA) has taken proactive steps including imposing penalties on entities for late application of No Objection Certificates (NOCs), delays in renewal of NOCs, and violations of conditions stipulated in the NOCs. Also KGWA continues to monitor and take action against illegal groundwater drawal through inspections, issuing show cause notices, and initiating legal proceedings where necessary.</p>	<p>To ensure effective monitoring and enforcement at the local level, District Groundwater Committees have been established. These committees function under the supervision of KGWA and are responsible for the implementation of groundwater regulation measures at the district level, including monitoring of groundwater abstraction, ensuring compliance with NOC conditions, and taking violations.</p>	<p>Since environmental compensation implementation not yet initiated in the State of Karnataka, utilization of environmental compensation does not apply to Groundwater Directorate.</p>
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Kerala	Nil	<p>In Kerala, 3 notified blocks (blocks belong to critical category) are present and No over exploited blocks are existing. As per the SGWA guidelines, permission shall be obtained for construction of groundwater abstraction structures in notified areas and NOC from SGWA is Mandated for groundwater abstraction for infrastructure activities.</p> <p>Permissible Quantity of water shall be assessed based on the groundwater investigation studies and yield test studies.</p> <p>Industries using groundwater as raw material/water intensive industries shall not be granted NOC for groundwater withdrawal in over exploited and notified areas.</p>	<p>Permission shall be obtained for construction of groundwater abstraction structures in notified areas and NOC from SGWA is Mandated for groundwater withdrawal of infrastructure activities in notified areas. Industries using groundwater as raw material/water intensive industries shall not be granted NOC for groundwater withdrawal in over exploited and notified areas.</p>	<p>A total no of 594 illegal groundwater Abstraction structure construction and withdrawal cases are reported and an amount of Rs. 15,64,950/- have been penalized as per the penal provision (section 21) of Kerala Groundwater Control & Regulation Act 2002.</p>	Kerala State Ground Water Department	<p>A proposal has been sent to Government on 6.6.2025 for issue of an order regarding imposing of environmental compensation as per the Consolidated Guidelines to regulate and control ground water extraction in India by CGWA (24-Sep-2020 with Amendment Notification dated 29.03.2023)</p>
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<p>Puducherry</p>	<p>OE Units – 1 (12.5%)</p>	<p>In the UT of Puducherry, No Objection Certificates (NOCs) are issued in Over—exploited/ Stressed areas for purposes such as domestic use, infrastructure development, and non-water based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction.</p>	<p>In the UT of Puducherry, No Objection Certificates (NOCs) are issued in Over—exploited/ Stressed areas for purposes such as domestic use, infrastructure development, and non-water based industries. For these categories, the spacing norms between abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of ground water permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and stressed areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction. As per G.OsNo.2/Ag., Puducherry, dated 12 April 2023 of Chief Secretariat (Agriculture), Government of Puducherry.</p>	<p>At present, there are no illegal operated groundwater structures. At present, environmental compensation is not collected in the UT of Puducherry.</p>	<p>Pondicherry Ground Water Authority, Puducherry.</p>	<p>At present environmental compensation charges not collected in the UT of Puducherry</p>
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Punjab	OE Units – 115 (75.16%)	PWRDA in exercise of the powers conferred under Section 15 (2) of the Punjab Water Resources (Management & Regulation) Act, 2020 (Act, 2020) has issued the Punjab Groundwater Extraction and Conservation Directions, 2023 (Directions, 2023) on January 27, 2023, which comes into effect from February 1, 2023.	PWRDA in exercise of the powers conferred under Section 15 (2) of the Punjab Water Resources (Management & Regulation) Act, 2020 (Act, 2020) has issued the Punjab Groundwater Extraction and Conservation Directions, 2023 ('Directions, 2023') on January 27, 2023, which comes into effect from February 1, 2023.	PWRDA has imposed compensation under nomenclature Groundwater Compensation Charges (GCC and Non-Compliance Charges under Chapter 6 of the Directions, 2023. Under this: a) GCC have been imposed on 220 units with environmental compensation of Rs. 4,54,43,972/- Collected till March 2025. b) Non-Compliance Charges (NCC)/ Delay Charges (Penalties) have been imposed on 1281 units with environmental compensation of Rs. 10,12,61,389/- Collected till March 2025.	At State level - PWRDA At District level - District Implementing Committee WRD, for implementing and monitoring the Directions being issued by Punjab Water Regulation and Development Authority (PWRDA).	Section 9 of the Act, 2020 deals with 'Fund of Authority'. The said section has been substituted by the Punjab water Resources (Management and Regulation) Amendment Act, 2025 (Act, 2025). As per Section 9 (1) of the Act, 2025, all fees, charges and funds received by the Authority from any source shall be deposited in the State Treasury. Further, Section 9 (3) of the Act, 2025 provides that, "The Government shall utilize the funds Deposited by the Authority to meet the objectives of the Act."
Tamil Nadu	OE units – 106 (33.87%)	In the State of T.N., No objection Certificates (NOCs) issued in Over-exploited and critical firkas only for purposes such as domestic use, infrastructure development, and non-water-based Industries. For these categories, the spacing norms between abstraction structures are not strictly enforced.	In the State of Tamil Nadu, No Objection Certificates (NOCs) are issued in over-exploited and critical firkas only for purposes such as domestic use, infrastructure development, and non-water-based industries. For these categories, the spacing norms between	A total of 492 units have been sealed based on the directions of the Hon'ble High Court of Madras in W.P. No, 16299 of 2018. There is no provision for pricing, penalty, or collection of	A District Level Monitoring Committee has been constituted in all Districts of Tamil Nadu under the chairmanship of the District Collector. The monitoring mechanism is executed by the Executive Engineer,	At present environmental compensation charges not collected in the state of Tamil Nadu.

		<p>However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area, While issuing NOCs to such proponents in over-exploited and critical areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction.</p>	<p>abstraction structures are not strictly enforced. However, if any water bodies are located in proximity to the proposed abstraction structures, the proposal will not be considered. The quantity of groundwater permitted for withdrawal is determined based on the prevailing hydrogeological conditions of the area. While issuing NOCs to such proponents in over-exploited and critical areas, groundwater regulation is enforced by imposing mandatory conditions, including the construction of water conservation structures to augment groundwater recharge and promote sustainable extraction .</p> <p>As per G.O. (Ms) No. 142, Public Works Department (R2), dated 23.07.2014, the Chief Engineer, State Ground and Surface Water Resources Data Centre, Water Resources Department, is the competent authority for groundwater regulation in the State of Tamil Nadu.</p>	<p>Environmental Compensation (EC) under the existing regulation — G.O. (Ms.) No. 142, Public Works (R2) Department, dated Moreover, No Objection Certificates (NOCs) have been issued by this Department only to water-based industries located in Safe and Semi-Critical categories, and not in any other assessment categories.</p>	<p>WRD, Ground water division under the control of the Chief Engineer, WRD, State Ground and Surface Water Resources Data Centre (SGERSWRDC), Chennai.</p> <p>In the event of any irregularities or illegal groundwater extraction, the Executive Engineer of the respective Ground Water Division shall submit the evidence to the enforcement Authority, i.e., the District Collector and Chairman of the District Level Monitoring Committee.</p>	
Telangana	OE Units – 32 (5.16%)	Action has been taken as per G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023.	As per the Guidelines of G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023.	Action has been taken as per G.O. Ms. No. 15 of TGWALTA Act, 2002 Dt. 27.05.2023. Ground Water Extraction Charges collected	District level - District Collector, at Divisional level - Revenue Divisional Officer, at Mandal level - Tahsildar. /At State Level, CEO, SLNA-PR & RD Department.	The Revenue generated from the proposed water abstraction/restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/supply side interventions. However, 90% of charges collected under the

				Financial Year Wise under G.O. Ms. No. 15 is enclosed.		Environmental Compensation charges are remitted to the State Govt. head of Account and 10% of charges may be utilized for administrative mechanism by Ground Water Department i.e. Nodal Department as per GO Ms No. 30 dated 07.10.2023.
Name of State/UTs	Details of over exploited/ground water stressed areas District Wise in each State/UT *****	Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas	Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT (where groundwater is being regulated and controlled by the State Ground Water Authority/Department)	Details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025	Monitoring and Enforcement Agency in each State/UT and at district level	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise
Uttar Pradesh	OE Units – 59 (7.06%)	Govt of UP has enacted Groundwater Management and Regulation Act- 2019 in the state of UP on 02 October 2019. Criteria for Permission of NOC and Withdrawal Limit- 1- Under the SGWA all application for Reg. of wells/ NOC/ Renewal of NOC/ Drilling Agency Registration, are accepted through online mode only. For disposing of cases, District Groundwater Management Council under the chairmanship of District Magistrate has been constituted in every district under the Section-6 of this Act-2019. This Council empowered to approve/	1- Under the SGWA all application for Reg. of wells/ NOC/ Renewal of NOC/ Drilling Agency Registration, are accepted through online mode only. Department has an online web portal (http://upgwdonline.in) which is integrated with Nivesh- Mitra online Portal (https://niveshmitra.up.nic.in) of Government of UP. 2- District Groundwater Management Council under the chairmanship of District Magistrate has been constituted in every district under the Section-6 of this Act-2019. 3- Task Force committee has been created for field/ site inspection for all	1- Reported illegal extraction cases of GW are (by Housing/ Commercial Complex/ Industries/ institutions)- 21300 Notices issued by District Councils. 2- Action taken against illegal extraction cases A-Sealed Bore well- 111 B- Fine charged-Rs. 5.57 Cr and recovered 0.89 Cr C- Environmental Compensations (EC)- 00	1- For Monitoring and enforcement, District Groundwater Management Council under the chairmanship of District Magistrate has been constituted in each of the district in the state of UP under the Section-6 of the Ground Water Management and Regulation Act-2019. 2- This Council empowered to approve/ reject the online Application of NOC/ Reg. Of wells as well as to ensure compliance of all the aforesaid conditions of No objection Certificate.	1- State Govt. has Created a fund known as Ground Water Fund. 2- All the receipts on account of penalties, registration fee, fee of GW extractions etc. are credited to this fund through UP RAJKOSH. 3- The fund is being utilized for GW management activities in the state such as conservation of groundwater, both through demand side and supply side management.

		<p>reject the online Application of NOC / Reg. of wells and to ensure compliance of all the aforesaid conditions of No objection certificate.</p> <p>2- Under the Section-12(1) of the aforesaid Act it is stated that “No person or group of persons or institutions or agency or establishment shall construct / sink new well for commercial, industrial, infrastructural, and Bulk use including construction of boring/ tube well under government schemes within the notified areas, except Govt. Schemes of drinking water supplies and tree plantations”. (Ban on new well construction in Notified Areas)</p> <p>3- No Such quantity (Permissible limit for drawl of GW) is defined for any units in notified areas / stressed areas of the Uttar Pradesh. None can apply online application for NOC in such notified areas due to Ban on new well construction for GW extraction</p>	<p>applied application and provide technical support to district council to make their decision.</p> <p>4- Under the Section-12(1) of the UP Groundwater Management & Regulation Act-2019 there is Ban on new well construction in Notified areas (Over exploited & Critical Assessment units/ Blocks), i.e. No NOC can be issued under this notified area Category.</p> <p>5- Exemption from seeking NOC has been provided to all MSME users whoever having less than 10KLD GW extraction in Notified areas.</p> <p>6-The services provided under this act are regularized under the Janhit Guarantee Act-2011 (max. 30 days).</p> <p>7- After getting approval from district council’s user shall pay groundwater conservation fee/ extraction charges against the total ground water extraction made in the application on annual basis for next 05 years in advance to generate the final NOC.</p> <p>8- The validity of the Issued NOC will be 05 years.</p> <p>9- District Groundwater</p>			
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			<p>Management Council is empowered to approve/reject the online application of NOC's/ Reg. Of wells and to ensure compliance of all the aforesaid Assessment units/ Blocks), i.e. No NOC can be issued under this notified area Category.</p> <p>10. State Govt. has Created a fund known as Ground Water Fund. All the receipts on account of application fee, fee of GW extraction etc. are credited to this fund through UP-RAJKOSH.</p> <p>11. The fund is being utilized for GW management activities in the state such as conservation of groundwater, both through demand side and supply side management.</p> <p>12. Under Section -51 of the act, in the interest of overall development of the state, the state gov. on recommendation of State GW Management and Regulatory Authority may exempt any users or class of users or case from any provision of this act.</p>			
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Lakshadweep	There is no Over-exploited /groundwater stressed areas districts in UT of Lakshadweep.	Not applicable as there is no Over-exploited /groundwater stressed areas districts in UT of Lakshadweep	No over-exploited / stressed areas. However there is a provision in the regulation. "Any user of ground water desiring to pump water from well by using a motor in any notified island in connection with any religious or customary ceremony or celebration or for any special purpose may make an application to the UT Ground Water Authority for the grant of a permit for the purpose of and shall not proceed with any activity connected with such pumping unless a permit has been granted by the Authority. The responsible agency is Lakshadweep Ground Water Authority.	Not available	Lakshadweep Ground Water Authority	No incident of illegal extraction and hence the point may not be applicable for UT of Lakshadweep.
Laddakh	Nil	As per the assessment of the Central Ground Water Board (CGWB), Phyang Valley in Leh Block — including Leh Town — has been categorized as a Semi Critical area and accordingly vide Government Order No. 91-LA(PHE/I&F) of 2024, a complete ban has been imposed on the drilling of new bore wells in this region. However, exceptions is granted only with prior approval obtained from the competent authority, i.e., the Deputy Commissioner / District Magistrate, based on specific recommendations and justifications.	The issuance of NoC for groundwater extraction in the Semi-Critical areas is regulated and controlled by PHE/I&FC department. In Leh, permission for drawal of groundwater in restricted zones is issued exclusively by the Deputy Commissioner / District Magistrate, subject to site inspection, environmental considerations, and sustainable use guidelines.	As per available records, no illegal groundwater extraction structures have been reported in the identified area up to March 2025. Accordingly, no action or environmental compensation has been levied or recovered during this period.	Monitoring and enforcement of groundwater regulation in Leh district is undertaken by the PHE/I&FC Department, acting as the nodal agency both at the State and District levels. The department ensures compliance with guidelines, enforcement of restrictions, and monitoring of groundwater usage through field inspections and coordination with the District Administration.	While no environmental compensation has been collected as of March 2025, the department has undertaken several water conservations and artificial recharge initiatives to improve groundwater sustainability in the region. These includes: a) Construction of two automated ice reservoirs at villages Sakti and Liker. b) Development of one artificial ice glacier pond/reservoir at Sakti, Kharu, and Chemday. c) Construction of seven check dams in the Main Sabu area. These initiatives aim to augment groundwater recharge and address issues of

						seasonal water scarcity in vulnerable areas.	
Jammu & Kashmir	Nil	At present, no areas in J & K have been notified by the Government/JKWRRRA as water stressed or over exploited.	Not applicable in view of reply column No. 1.	In the Union Territory of J & K various groundwater structures are being utilized for residential, industrial, and commercial purposes. Permissions for such extraction are presently being granted by the Jal Shakti Dept. and the Industries Dept. However, all such units are being regularized under the relevant provisions of the JKWRRRA Act, both in respect of existing as well as newly established units.	Jal Shakti Dept/ JKWRRRA of UT of Jammu and Kashmir.	Not applicable as J&K has so far not encountered any case of contamination/saline affected ground water due to the extraction by residential, commercial and industrial units.No Environmental compensation has been collected so far.	
West Bengal	Nil	NA	In Rule 9(3) of the West Bengal GW Rules, 2022, mandatory conditions for drawl are given. Such conditions are monitored from time to time to ensure that they are properly followed. In case the proposed drawl is more than 100 m ³ /day in an Over-Exploited/Critical/Semi-Critical Block, the applicant has to mandatorily submit Impact Assessment Report of	Particulars	Action taken and environmental compensation collected till March, 2025	Districts- DLA monitors groundwater levels in 7 districts; District Enforcement quarterly; District Wing works under Task Forces formed DM's supervision. State- SLA and HLA analyse reports and formulate policy; SWID compiles hydrogeological trends, rainfall data, DWLR validation etc.	At present, there is no provision of environmental compensation in the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005. However, the State has taken up recharge and conservation initiatives under the 'Jal Dharo, Jal Bharo" programme. Under the programme, key interventions are as follows: . Rooftop rainwater harvesting structures. -Check dams, detention structures, minor irrigation tanks.
				Total illegal structures identified	4506		
				Total penalty imposed	Rs 2,40,42,266/-		

			existing/proposed ground water withdrawal on the ground water regime and also socio-economic impact report by accredited consultants (approved by CGWA).	Penalty recovered	Rs 1,87,62,266/-		-De-siltation of silted creeks in saline-affected areas. -A total of 4,14,705 equivalent tank units have been constructed across the State since the year 2011. These programme aims to enhance groundwater recharge and ensure reuse of harvested water in stressed and salinity-affected zones.
				Unauthor ized borewells sealed	47		

Compiled information of CGWA regulated States/UTs						
Name of State/UTs	Details of over exploited/ground water stressed areas District Wise in each State/UT *****	Criteria for permitting developmental activities/infrastructure facilities in such over-exploited/stressed areas and quantity that is permissible for drawal by each of such units to be located in these areas	Criteria prescribed for issuing NoC/permission for such drawal in over-exploited/stressed areas along with the responsible agency in each State/UT (where groundwater is being regulated and controlled by the State Ground Water Authority/Department)	Details of illegally operated ground water drawal structures, action taken and environmental compensation collected till March, 2025	Monitoring and Enforcement Agency in each State/UT and at district level	Details of utilization of environmental compensation for establishing structures such as water recharge facilities check dams, water purification systems, especially in contaminated/salinity-affected water areas, etc. State and district-wise
Assam	Nil	MoJS notified guidelines dated 24.09.2020 followed by amendment dated 29.03.2023.	MoJS notified guidelines dated 24.09.2020 followed by amendment dated 29.03.2023.	No. - 97 EC Collected - Rs. 16062656	CGWB, NER Distt. Magistrate of each District	EC is being deposited in consolidated funds of India through Bharatkosh.
Arunachal Pradesh	Nil	-do-	-do-	No. - 4 EC Collected - Rs. 24000	CGWB, NER Distt. Magistrate of each District	-do-
Andaman and Nicobar Islands	Nil	-do-	-do-	No. - 1 EC Collected - Rs. 931166	CGWB, ER Distt. Magistrate of each District	-do-
Bihar	Nil	-do-	-do-	No. - 55 EC Collected - Rs 14944630	CGWB, MER Distt. Magistrate of each District	-do-
Chhattisgarh	Nil	-do-	-do-	No. - 50 EC Collected - 7084531	CGWB, NCCR Distt. Magistrate of each District	-do-
Dadra and Nagar Haveli & Daman and Diu	OE units - 3 (100%)	-do-	-do-	No.- 104 EC Collected- Rs 27946677	CGWB, WCR Distt. Magistrate of each District	-do-
Gujarat	OE units - 22 (8.73%)	-do-	-do-	No.- 567 EC Collected- Rs 163528777	CGWA WCR Distt. Magistrate of each District	-do-
Jharkhand	OE Units - 5 (1.9%)	-do-	-do-	No.- 54 EC Collected - Rs 53470134	CGWB, MER Distt. Magistrate of each District	-do-

Madhya Pradesh	OE Units – 26 (8.2%)	-do-	-do-	No. - 50 EC Collected- Rs 15828128	CGWB, NCR Distt. Magistrate of each District	-do-
Maharashtra	OE Units – 8 (2.23%)	-do-	-do-	No.- 164 EC Collected- Rs 44145162	CGWB, CR Distt. Magistrate of each District	-do-
Manipur	Nil	-do-	-do-	No. - 2 EC Collected- Rs 562249	CGWB, NER Distt. Magistrate of each District	-do-
Meghalaya	Nil	-do-	-do-	No.- 7 EC Collected- Rs 1763676	CGWB, NER Distt. Magistrate of each District	-do-
Mizoram	Nil	-do-	-do-	No.- Nil EC Collected- Nil	CGWB, NER Distt. Magistrate of each District	-do-
Nagaland	Nil	-do-	-do-	No.- Nil EC Collected- Nil	CGWB, NER Distt. Magistrate of each District	-do-
Odisha	Nil	-do-	-do-	No.-107 EC Collected- Rs 33272320	CGWB, SER Distt. Magistrate of each District	-do-
Rajasthan	OE Units – 214 (70.86%)	-do-	-do-	No.-486 EC Collected- Rs 94966006	CGWB, WR Distt. Magistrate of each District	-do-
Sikkim	Nil	-do-	-do-	No.- Nil EC Collected- Nil	CGWB, ER Distt. Magistrate of each District	-do-
Tripura	Nil	-do-	-do-	No.- 8 EC Collected- Rs 1072611	CGWB, NER Distt. Magistrate of each District	-do-

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Uttarakhand	Nil	-do-	-do-	No. -143 EC Collected- Rs 35668495	CGWB, UR Distt. Magistrate of each District	-do-
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****** Details of over exploited/ground water stressed areas Unit/Block-wise in each State/UT are as per Ground Water Resource Assessment 2024. District-wise categorization of Assessment Units is given in Appendix-A of this Annexure.**

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
ANDHRA PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Sri Potti Sriramulu Nellore	37	36	97.3	1	2.7						
2	Nandyal	29	29	100								
3	Srikakulam	30	28	93.33			1	3.33	1	3.33		
4	Vizianagaram	27	27	100								
5	Sri Sathya Sai	32	22	68.75	5	15.63	1	3.13	4	12.5		
6	Alluri Sitharama Raju	22	22	100								
7	Konaseema	22	15	68.18							7	31.82
8	Eluru	27	22	81.48							5	18.52
9	West Godavari	20	7	35							13	65
10	Bapatla	25	24	96							1	4
11	Palnadu	28	26	92.86	1	3.57			1	3.57		
12	Kakinada	21	19	90.48							2	9.52
13	Y.S.R Kadapa	36	32	88.89	4	11.11						
14	Ananthapuramu	32	31	96.88	1	3.13						
15	Chittoor	31	21	67.74	10	32.26						
16	East Godavari	19	15	78.95	4	21.05						
17	Guntur	18	16	88.89							2	11.11
18	Krishna	25	16	64							9	36
19	Kurnool	26	25	96.15	1	3.85						
20	Prakasam	38	30	78.95	5	13.16			3	7.89		
21	Visakhapatnam	11	7	63.64	4	36.36						
22	Anakapalli	24	24	100								
23	Annamayya	30	28	93.33	2	6.67						
24	Ntr	20	20	100								
25	Parvathipuram Manyam	15	15	100								
26	Tirupati	34	34	100								
	Total	679	591	87.04	38	5.6	2	0.29	9	1.33	39	5.74

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
ARUNACHAL PRADESH												
S.No	Name of District	Total No. of	Safe		Semi-Critical		Critical		Over-Exploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Changlang	5	5	100								
2	East Kameng	4	4	100								
3	East Siang	4	4	100								
4	Lohit	5	5	100								
5	Lower Dibang Valley	2	2	100								
6	Lower Subansiri	3	3	100								
7	Papum Pare	4	4	100								
8	Tirap	4	4	100								
9	Upper Subansiri	2	2	100								
10	West Kameng	5	5	100								
11	West Siang	4	4	100								
	Total	42	42	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
Assam												
S.No	Name of District	Total No. of	Safe		Semi-Critical		Critical		Over-Exploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Dhemaji	5	5	100								
2	Bongaigaon	5	5	100								
3	Jorhat	8	8	100								
4	Kokrajhar	11	11	100								
5	Kamrup (M)	4	3	75	1	25						
6	Darrang	7	7	100								
7	Hailakandi	5	5	100								
8	Kamrup	14	14	100								
9	Karbi Anglong	11	11	100								
10	Nalbari	7	7	100								
11	Sonitpur	14	14	100								
12	Tinsukia	7	7	100								
13	Sibsagar	9	9	100								
14	Lakhimpur	9	9	100								
15	Dhubri	15	15	100								
16	Morigaon	7	7	100								
17	Nagaon	20	20	100								
18	Dima Hasao	5	5	100								
19	Chirang	5	5	100								
20	Karimganj	7	7	100								
21	Baksa	10	10	100								
22	Goalpara	8	8	100								
23	Udalguri	10	10	100								
24	Barpeta	12	12	100								
25	Cachar	15	15	100								
26	Dibrugarh	7	7	100								
27	Golaghat	8	8	100								
	Total	245	244	99.59	1	0.41						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
BIHAR												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Begusarai	18	14	77.78	4	22.22						
2	Supaul	11	11	100								
3	Banka	11	11	100								
4	Nawada	14	9	64.29	5	35.71						
5	Aurangabad	11	11	100								
6	Bhagalpur	16	16	100								
7	Kaimur	11	10	90.91	1	9.09						
8	Saharsa	10	10	100								
9	Bhojpur	14	11	78.57	3	21.43						
10	Sitamarhi	17	17	100								
11	Siwan	19	19	100								
12	West Champaran	18	18	100								
13	Araria	9	9	100								
14	Arwal	5	5	100								
15	Darbhanga	18	18	100								
16	East Champaran	27	27	100								
17	Gaya	24	20	83.33	4	16.67						
18	Jamui	10	10	100								
19	Jehanabad	7	2	28.57	3	42.86			2	28.57		
20	Katihar	16	16	100								
21	Khagaria	7	7	100								
22	Kishanganj	7	7	100								
23	Lakhisarai	7	7	100								
24	Madhepura	13	13	100								
25	Madhubani	21	21	100								
26	Munger	9	9	100								
27	Muzaffarpur	16	10	62.5	5	31.25	1	6.25				
28	Nalanda	20	8	40	10	50	1	5	1	5		
29	Patna	24	17	70.83	5	20.83	1	4.17	1	4.17		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
BIHAR												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
30	Purnea	14	14	100								
31	Rohtas	19	17	89.47	2	10.53						
32	Samastipur	20	14	70	4	20	2	10				
33	Saran	20	20	100								
34	Sheikhpura	6	5	83.33	1	16.67						
35	Sheohar	5	5	100								
36	Vaishali	16	10	62.5	2	12.5	4	25				
37	Buxar	11	11	100								
38	Gopalganj	14	14	100								
	Total	535	473	88.41	49	9.16	9	1.68	4	0.75		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
CHHATISGARH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Balod	5	2	40	2	40	1	20				
2	Baloda Bazar	5	5	100.00								
3	Balrampur	6	6	100.00								
4	Bastar	7	7	100.00								
5	Bemetara	4			1	25	3	75				
6	Bijapur	4	4	100.00								
7	Bilaspur	4	2	50	2	50						
8	Dantewada	4	4	100								
9	Dhamtari	4	2	50	2	50						
10	Durg	3	1	33.33	2	66.67						
11	Gariaband	5	4	80	1	20						
12	Gourela-Pendra-Marwahi	3	3	100.00								
13	Janjgir-Champa	5	5	100.00								
14	Jashpur	8	8	100.00								
15	Kabirdham	4	3	75	1	25						
16	Kanker	7	6	85.71	1	14.29						
17	Khairagarh-Chhuikhadan_Gandai	2	1	50	1	50						
18	Kondagaon	5	5	100.00								
19	Korba	5	5	100.00								
20	Korea	2	2	100.00								
21	Mahasamund	5	3	60	2	40						
22	Manendragarh-Chirmiri_Bharatpur	3	3	100.00								
23	Mohla-Manpur_Ambagarhchowki	3	3	100.00								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
CHHATISGARH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
24	Mungeli	3	3	100.00								
25	Narayanpur	2	2	100.00								
26	Raigarh	7	6	85.71	1	14.29						
27	Raipur	4	3	75			1	25				
28	Rajnandgaon	4	1	25	3	75						
29	Sakti	4	4	100.00								
30	Sarangarh-Bilairagh	3	2	66.67	1	33.33						
31	Sukma	3	3	100.00								
32	Surajpur	6	5	83.33	1	16.67						
33	Surguja	7	7	100.00								
	Total	146	120	82.19	21	14.38	5	3.42				

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
GOA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Goa North	5	5	100								
2	South Goa	7	7	100								
	Total	12	12	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
GUJARAT												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Ahmedabad	10	4	40.00	2	20	1	10	1	10	2	20
2	Amreli	11	10	90.91	1	9.09						
3	Anand	8	8	100								
4	Arvalli	6	6	100								
5	Banaskantha	14	2	14.29			2	14.29	7	50	3	21.43
6	Bharuch	9	9	100								
7	Bhavnagar	10	10	100								
8	Botad	4	3	75	1	25						
9	Chhota Udepur	6	6	100								
10	Dahod	9	9	100								
11	Dang	3	3	100								
12	Devbhumi Dwarka	4	2	50	2	50						
13	Gandhinagar	4			2	50			2	50		
14	Gir Somnath	6	6	100								
15	Jamnagar	6	5	83.33	1	16.67						
16	Junagadh	9	9	100								
17	Kachchh	10	6	60			2	20	1	10	1	10
18	Kheda	10	10	100								
19	Mahesana	10			3	30	2	20	5	50		
20	Mahisagar	6	5	83.33	1	16.67						
21	Morbi	5	4	80							1	20
22	Narmada	5	4	80	1	20						
23	Navsari	6	6	100								
24	Panchmahal	7	7	100								
25	Patan	9					1	11.11	3	33.33	5	55.56
26	Porbandar	3	3	100								
27	Rajkot	12	6	50	6	50						
28	Sabarkantha	8	6	75	1	12.5			1	12.5		
29	Surat	10	8	80	1	10			1	10		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
GUJARAT												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
30	Surendranagar	10	9	90	1	10						
31	Tapi	7	7	100								
32	Vadodara	9	5	55.56	1	11.11	2	22.22	1	11.11		
33	Valsad	6	6	100								
	Total	252	184	73.02	24	9.52	10	3.97	22	8.73	12	4.76

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
HARYANA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Rohtak	5	5	100.00								
2	Karnal	8							8	100.00		
3	Kaithal	7							7	100.00		
4	Jind	8	2	25.00	1	12.50			5	62.50		
5	Kurukshetra	7							7	100.00		
6	Bhiwani	7	3	42.86					4	57.14		
7	Ambala	6			1	16.67	1	16.67	4	66.67		
8	Fatehabad	7			1	14.29			6	85.71		
9	Gurgaon	5							5	100.00		
10	Charkhi Dadri	4	2	50.00					2	50.00		
11	Faridabad	4					1	25.00	3	75.00		
12	Hisar	9	6	66.67			2	22.22	1	11.11		
13	Jhajjar	7	7	100.00								
14	Mahendragarh	8			1	12.50	1	12.50	6	75.00		
15	Mewat	7	4	57.14			2	28.57	1	14.29		
16	Palwal	6	2	33.33	1	16.67	1	16.67	2	33.33		
17	Panchkula	3	2	66.67			1	33.33				
18	Panipat	6							6	100.00		
19	Rewari	7					1	14.29	6	85.71		
20	Sirsa	7			1	14.29			6	85.71		
21	Sonipat	8	3	37.50			1	12.50	4	50.00		
22	Yamuna Nagar	7			2	28.57			5	71.43		
	Total	143	36	25.17	8	5.59	11	7.69	88	61.54		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
HIMACHAL PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Kangra	2	2	100								
2	Mandi	2	2	100								
3	Sirmaur	2	2	100								
4	Solan	1	1	100								
5	Una	3	3	100								
	Total	10	10	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
JHARKHAND												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Godda	9	9	100								
2	Giridih	13	12	92.31	1	7.69						
3	Simdega	10	10	100								
4	Garhwa	19	18	94.74	1	5.26						
5	Pakur	6	6	100								
6	Ramgarh	6	4	66.67			1	16.67	1	16.67		
7	Sahebganj	9	9	100								
8	Dumka	10	10	100								
9	East Singhbhum	12	10	83.33					2	16.67		
10	Bokaro	9	8	88.89					1	11.11		
11	Chatra	12	12	100								
12	Deoghar	10	7	70	3	30						
13	Dhanbad	9	3	33.33	3	33.33	2	22.22	1	11.11		
14	Gumla	12	12	100								
15	Hazaribagh	16	15	93.75	1	6.25						
16	Jamtara	6	6	100								
17	Khunti	6	6	100								
18	Koderma	6	4	66.67	1	16.67	1	16.67				
19	Latehar	9	9	100								
20	Lohardaga	7	7	100								
21	Palamau	21	21	100								
22	Ranchi	19	15	78.95	2	10.53	2	10.53				
23	Saraikela Kharsawan	9	9	100								
24	West Singhbhum	18	18	100								
	Total	263	240	91.25	12	4.56	6	2.28	5	1.9		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
KARNATAKA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Bagalkot	9	2	22.22	4	44.44	2	22.22	1	11.11		
2	Ballari	5	5	100.00								
3	Belagavi	15	7	46.67	5	33.33	1	6.67	2	13.33		
4	Bengaluru (Rural)	4							4	100.00		
5	Bengaluru (Urban)	6							6	100.00		
6	Bidar	8	6	75.00	2	25.00						
7	Chamarajanagara	5			3	60.00			2	40.00		
8	Chikkaballapura	6							6	100.00		
9	Chikkamagaluru	9	7	77.78			1	11.11	1	11.11		
10	Chitradurga	6			1	16.67			5	83.33		
11	Dakshina Kannada	9	9	100.00								
12	Davanagere	6	2	33.33	1	16.67	1	16.67	2	33.33		
13	Dharwad	8	8	100.00								
14	Gadag	7	2	28.57	3	42.86	1	14.29	1	14.29		
15	Hassan	8	6	75.00			1	12.50	1	12.50		
16	Haveri	8	3	37.50	4	50.00	1	12.50				
17	Kalburgi	11	10	90.91			1	9.09				
18	Kodagu	5	5	100.00								
19	Kolar	6							6	100.00		
20	Koppal	7	3	42.86	2	28.57	2	28.57				
21	Mandya	7	6	85.71	1	14.29						
22	Mysuru	9	9	100.00								
23	Raichur	7	6	85.71	1	14.29						
24	Ramanagara	5			2	40.00	2	40.00	1	20.00		
25	Shivamogga	7	7	100.00								
26	Tumakuru	10	3	30.00	1	10.00	1	10.00	5	50.00		
27	Udupi	7	7	100.00								
28	Uttara Kannada	12	12	100.00								
29	Vijayanagara	6	3	50.00			1	16.67	2	33.33		
30	Vijayapura	13	12	92.31	1	7.69						
31	Yadgir	6	4	66.67	2	33.33						
	Total	237	144	60.76	33	13.92	15	6.33	45	18.99		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
KERALA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Kottayam	11	11	100								
2	Idukki	8	6	75	2	25						
3	Wayanad	4	4	100								
4	Ernakulam	14	14	100								
5	Thiruvananthapuram	11	6	54.55	5	45.45						
6	Thrissur	16	13	81.25	3	18.75						
7	Pathanamthitta	8	8	100								
8	Kannur	11	8	72.73	3	27.27						
9	Malappuram	15	7	46.67	8	53.33						
10	Kozhikkode	12	9	75	3	25						
11	Kollam	11	9	81.82	2	18.18						
12	Kasargod	6	4	66.67	1	16.67	1	16.67				
13	Alappuzha	12	12	100								
14	Palakkad	13	9	69.23	2	15.38	2	15.38				
	Total	152	120	78.95	29	19.08	3	1.97				

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MADHYA PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Agar Malwa	4	1	25	1	25			2	50		
2	Alirajpur	6	6	100								
3	Anuppur	4	3	75	1	25						
4	Ashoknagar	4	2	50	2	50						
5	Balaghat	10	10	100								
6	Barwani	7	5	71.43	1	14.29			1	14.29		
7	Betul	10	8	80	2	20						
8	Bhind	6	6	100								
9	Bhopal	3			3	100						
10	Burhanpur	2	1	50	1	50						
11	Chhatarpur	8	4	50	4	50						
12	Chhindwara	11	8	72.73	2	18.18	1	9.09				
13	Damoh	7	6	85.71	1	14.29						
14	Datia	3	3	100								
15	Dewas	6	3	50	1	16.67			2	33.33		
16	Dhar	13	9	69.23			1	7.69	3	23.08		
17	Dindori	7	7	100								
18	Guna	5	4	80	1	20						
19	Gwalior	5	4	80	1	20						
20	Harda	3	3	100								
21	Hoshangabad	7	6	85.71	1	14.29						
22	Indore	5			1	20	1	20	3	60		
23	Jabalpur	8	7	87.5	1	12.5						
24	Jhabua	6	5	83.33	1	16.67						
25	Katni	6	6	100								
26	Khandwa	7	6	85.71	1	14.29						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MADHYA PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
27	Khargone	9	8	88.89	1	11.11						
28	Mandla	9	9	100								
29	Mandsaur	5			3	60			2	40		
30	Morena	7	7	100								
31	Narsinghpur	6	5	83.33	1	16.67						
32	Neemuch	3			1	33.33			2	66.67		
33	Niwari	2	2	100								
34	Panna	5	5	100								
35	Raisen	7	6	85.71	1	14.29						
36	Rajgarh	6			4	66.67	1	16.67	1	16.67		
37	Ratlam	6			2	33.33			4	66.67		
38	Rewa	9	7	77.78	2	22.22						
39	Sagar	11	11	100								
40	Satna	8	4	50	4	50						
41	Sehore	5	4	80			1	20				
42	Seoni	8	8	100								
43	Shahdol	5	5	100								
44	Shajapur	4			1	25			3	75		
45	Sheopur	3	2	66.67	1	33.33						
46	Shivpuri	8	3	37.5	5	62.5						
47	Sidhi	5	5	100								
48	Singrauli	3	3	100								
49	Tikamgarh	4			4	100						
50	Ujjain	6			3	50			3	50		
51	Umaria	3	3	100								
52	Vidisha	7	5	71.43	2	28.57						
	Total	317	225	70.98	61	19.24	5	1.58	26	8.2		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MAHARASHTRA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Ahmednagar	14	4	28.57	5	35.71	4	28.57	1	7.14		
2	Akola	7	6	85.71	1	14.29						
3	Amravati	14	8	57.14	3	21.43			2	14.29	1	7.14
4	Aurangabad	9	8	88.89	1	11.11						
5	Beed	11	11	100.00								
6	Bhandara	7	7	100.00								
7	Buldhana	13	8	61.54	3	23.08			2	15.38		
8	Chandrapur	15	15	100.00								
9	Dhule	4	4	100.00								
10	Gadchiroli	12	12	100.00								
11	Gondia	8	8	100.00								
12	Hingoli	5	5	100.00								
13	Jalgaon	15	3	20.00	10	66.67			2	13.33		
14	Jalna	8	8	100.00								
15	Kolhapur	12	12	100.00								
16	Latur	10	10	100.00								
17	Mumbai	1	1	100.00								
18	Mumbai Sub	3	3	100.00								
19	Nagpur	14	14	100.00								
20	Nanded	16	16	100.00								
21	Nandurbar	6	6	100.00								
22	Nashik	15	9	60.00	4	26.67	2	13.33				
23	Osmanabad	8	8	100.00								
24	Palghar	8	8	100.00								
25	Parbhani	9	9	100.00								
26	Pune	14	9	64.29	4	28.57	1	7.14				
27	Raigad	15	15	100.00								
28	Ratnagiri	9	9	100.00								
29	Sangli	10	9	90.00	1	10.00						
30	Satara	11	9	81.82	2	18.18						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MAHARASHTRA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
31	Sindhudurg	8	8	100.00								
32	Solapur	11	3	27.27	7	63.64			1	9.09		
33	Thane	7	7	100.00								
34	Wardha	8	8	100.00								
35	Washim	6	6	100.00								
36	Yawatmal	16	16	100.00								
	Total	359	302	84.12	41	11.42	7	1.95	8	2.23	1	0.28

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MANIPUR												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Bishnupur	2	2	100								
2	Churachandpur	1	1	100								
3	Imphal East	2	2	100								
4	Imphal West	2	2	100								
5	Thoubal	2	2	100								
	Total	9	9	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MEGHALAYA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	South West Khasi Hills	2	2	100								
2	South West Garo Hills	2	2	100								
3	West Garo Hills	6	6	100								
4	East Garo Hills	3	3	100								
5	East Jaintia Hills	2	2	100								
6	West Khasi Hills	4	4	100								
7	Ri Bhoi	3	3	100								
8	South Garo Hills	4	4	100								
9	West Jaintia Hills	3	3	100								
10	East Khasi Hills	9	9	100								
11	North Garo Hills	2	2	100								
	Total	40	40	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
MIZORAM												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Champhai	4	4	100								
2	Aizawl	5	5	100								
3	Serchhip	2	2	100								
4	Lunglei	4	4	100								
5	Saiha	2	2	100								
6	Kolasib	2	2	100								
7	Lawngtlai	4	4	100								
8	Mamit	3	3	100								
	Total	26	26	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
NAGALAND												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Kiphire	3	3	100								
2	Zunheboto	6	6	100								
3	Wokha	5	5	100								
4	Kohima	4	4	100								
5	Longleng	2	2	100								
6	Mon	6	6	100								
7	Peren	3	3	100								
8	Phek	5	5	100								
9	Dimapur	4	4	100								
10	Tuensang	8	8	100								
11	Mokokchung	6	6	100								
	Total	52	52	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
ODISHA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Angul	8	7	87.5	1	12.5						
2	Balasore	12	11	91.67	1	8.33						
3	Bargarh	12	12	100								
4	Bhadrak	7	6	85.71							1	14.29
5	Bolangir	14	14	100								
6	Boudh	3	3	100								
7	Cuttack	14	14	100								
8	Deogarh	3	3	100								
9	Dhenkanal	8	8	100								
10	Gajapati	7	7	100								
11	Ganjam	22	22	100								
12	Jagatsinghpur	8	7	87.5							1	12.5
13	Jajpur	10	9	90	1	10						
14	Jharsuguda	5	4	80	1	20						
15	Kalahandi	13	13	100								
16	Kandhamal	12	12	100								
17	Kendrapara	9	5	55.56							4	44.44
18	Keonjhar	13	13	100								
19	Khurda	10	7	70	3	30						
20	Koraput	14	14	100								
21	Malkangiri	7	7	100								
22	Mayurbhanj	26	26	100								
23	Nabarangapur	10	10	100								
24	Nayagarh	8	7	87.5	1	12.5						
25	Nuapada	5	4	80	1	20						
26	Puri	11	11	100								
27	Rayagada	11	11	100								
28	Sambalpur	9	9	100								
29	Subarnapur	6	6	100								
30	Sundargarh	17	17	100								
	Total	314	299	95.22	9	2.87					6	1.91

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
PUNJAB												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Fazilka	5	3	60	1	20			1	20		
2	Pathankot	6	4	66.67	2	33.33						
3	Sas Nagar	3			1	33.33	1	33.33	1	33.33		
4	Muktsar	4	4	100								
5	Kapurthala	5							5	100		
6	Hoshiarpur	10	1	10	3	30			6	60		
7	Amritsar	10							10	100		
8	Barnala	3							3	100		
9	Sangrur	8							8	100		
10	Malerkotla	2							2	100		
11	Jalandhar	12							12	100		
12	Mansa	5	2	40	1	20			2	40		
13	Bathinda	9	2	22.22	1	11.11	1	11.11	5	55.56		
14	Fatehgarh Sahib	5							5	100		
15	Faridkot	3							3	100		
16	Rupnagar	5	2	40	1	20			2	40		
17	Moga	5							5	100		
18	Tarn Taran	8							8	100		
19	Patiala	9							9	100		
20	Sbs Nagar	5	1	20	1	20.00			3	60		
21	Ludhiana	14							14	100		
22	Firozpur	6	2	33.33			1	16.67	3	50		
23	Gurdaspur	11	1	9.09	1	9.09	1	9.09	8	72.73		
	Total	153	22	14.38	12	7.84	4	2.61	115	75.16		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
RAJASTHAN												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Dhaulpur	5.00							5	100		
2	Pratapgarh	5	1	20			1	20	3	60.00		
3	Alwar	14							14	100		
4	Dausa	6							6	100		
5	Bikaner	8	3	37.5	1	12.5			3	37.5	1	12.5
6	Karauli	6			1	16.67			5	83.33		
7	Chittaurgarh	11							11	100		
8	Ajmer	10							10	100		
9	Bharatpur	10							10	100		
10	Jalor	8					1	12.5	7	87.5		
11	Baran	7			1	14.29	2	28.57	4	57.14		
12	Udaipur	18			1	5.56	10	55.56	7	38.89		
13	Jaisalmer	4							4	100		
14	Sirohi	5			1	20	1	20	3	60		
15	Tonk	6	1	16.67	1	16.67	1	16.67	3	50		
16	Rajsamand	7					2	28.57	5	71.43		
17	Jaipur	16							16	100		
18	Ganganagar	9	9	100								
19	Dungarpur	10	8	80	2	20						
20	Bhilwara	12							12	100		
21	Sawai Madhopur	6							6	100		
22	Jhunjhunu	8							8	100		
23	Bundi	5	1	20	1	20			3	60		
24	Jodhpur	17			1	5.88	1	5.88	15	88.24		
25	Barmer	17	1	5.88	1	5.88	3	17.65	12	70.59		
26	Jhalawar	8	1	12.5			2	25	5	62.5		
27	Churu	7	1	14.29					5	71.43	1	14.29
28	Hanumangarh	7	5	71.43	1	14.29					1	14.29
29	Banswara	11	5	45.45	5	45.45	1	9.09				

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
RAJASTHAN												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
30	Sikar	9			1	11.11			8	88.89		
31	Pali	10	1	10	1	10			8	80		
32	Kota	6			2	33.33			4	66.67		
33	Nagaur	14					2	14.29	12	85.71		
	Total	302	37	12.25	21	6.95	27	8.94	214	70.86	3	0.99

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
SIKKIM												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Mangan	4	4	100								
2	Soreng	6	6	100								
3	Namchi	9	9	100								
4	Pakyong	7	7	100								
5	Gangtok	6	6	100								
6	Gyalshing	6	6	100								
	Total	38	38	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
TAMIL NADU												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Ariyalur	4	3	75.00	1	25.00						
2	Chengalpattu	8	5	62.50	3	37.50						
3	Chennai	16	2	12.50	1	6.25			13	81.25		
4	Coimbatore	11	1	9.09	1	9.09	2	18.18	7	63.64		
5	Cuddalore	10	4	40.00	1	10.00	1	10.00	4	40.00		
6	Dharmapuri	7	1	14.29	2	28.57	1	14.29	3	42.86		
7	Dindigul	10	1	10.00	2	20.00			7	70.00		
8	Erode	10	3	30.00	4	40.00			3	30.00		
9	Kallakurichchi	6	2	33.33	2	33.33			2	33.33		
10	Kancheepuram	5	5	100.00								
11	Kanniyakumari	6	6	100.00								
12	Karur	7			1	14.29	2	28.57	4	57.14		
13	Krishnagiri	8	2	25.00	2	25.00			4	50.00		
14	Madurai	11	6	54.55	3	27.27	1	9.09	1	9.09		
15	Mayiladuthurai	4					1	25.00	3	75.00		
16	Nagapattinam	4									4	100.00
17	Namakkal	8	1	12.50	1	12.50	1	12.50	5	62.50		
18	Perambalur	4	1	25.00					3	75.00		
19	Pudukkottai	12	9	75.00	3	25.00						
20	Ramanathapuram	9	9	100.00								
21	Ranipet	6			4	66.67			2	33.33		
22	Salem	14	1	7.14					13	92.86		
23	Sivagangai	9	9	100.00								
24	Tenkasi	8	3	37.50	2	25.00	1	12.50	2	25.00		
25	Thanjavur	9			2	22.22	3	33.33	4	44.44		
26	The Nilgiris	6	6	100.00								
27	Theni	5	3	60.00	1	20.00			1	20.00		
28	Thiruvarur	8	4	50.00					3	37.50	1	12.50
29	Thoothukudi	10	9	90.00	1	10.00						
30	Tiruchirappalli	11	6	54.55	1	9.09			4	36.36		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
TAMIL NADU												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
31	Tirunelveli	8	7	87.50	1	12.50						
32	Tirupathur	4							4	100.00		
33	Tiruppur	9	2	22.22	1	11.11	4	44.44	2	22.22		
34	Tiruvallur	9	7	77.78	2	22.22						
35	Tiruvannamalai	12	2	16.67	6	50.00	1	8.33	3	25.00		
36	Vellore	6			1	16.67			5	83.33		
37	Villupuram	9	3	33.33	1	11.11	1	11.11	4	44.44		
38	Virudhunagar	10	4	40.00	5	50.00	1	10.00				
	Total	313	127	40.58	55	17.57	20	6.39	106	33.87	5	1.60

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
TELANGANA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Jagtial	20	17	85	3	15						
2	Karimnagar	16	16	100								
3	Kamareddy	25	22	88	3	12						
4	Medak	21	12	57.14	8	38.1	1	4.76				
5	Nirmal	19	19	100								
6	Mahabubnagar	17	9	52.94	7	41.18			1	5.88		
7	Narayanpet	13	10	76.92	3	23.08						
8	Suryapet	23	23	100								
9	Adilabad	21	19	90.48					2	9.52		
10	Khammam	21	18	85.71	2	9.52			1	4.76		
11	Jayashankar Bhupalapally	12	12	100								
12	Nalgonda	33	25	75.76	6	18.18			2	6.06		
13	Wanaparthy	15	14	93.33					1	6.67		
14	Rangareddy	27	16	59.26	6	22.22	1	3.7	4	14.81		
15	Rajanna Siricilla	13	11	84.62	2	15.38						
16	Komarambheem Asifabad	15	15	100								
17	Mulug	9	9	100								
18	Hyderabad	16			1	6.25	4	25	11	68.75		
19	Peddapalle	14	13	92.86	1	7.14						
20	Bhadradi Kothagudem	23	18	78.26	3	13.04	2	8.7				
21	Jangaon	12	10	83.33	1	8.33	1	8.33				
22	Jogulamba Gadwal	13	12	92.31	1	7.69						
23	Mahabubabad	18	15	83.33	3	16.67						
24	Mancherial	18	18	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
TELANGANA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
25	Medchal Malkajgiri	15	5	33.33	5	33.33	3	20	2	13.33		
26	Nagarkurnool	20	18	90	2	10						
27	Nizamabad	33	25	75.76	7	21.21			1	3.03		
28	Sangareddy	28	23	82.14	4	14.29			1	3.57		
29	Siddipet	26	17	65.38	8	30.77			1	3.85		
30	Vikarabad	20	20	100								
31	Warangal	13	13	100								
32	Hanumakonda	14	10	71.43	4	28.57						
33	Yadadri Bhuvanagiri	17	6	35.29	5	29.41	1	5.88	5	29.41		
	Total	620	490	79.03	85	13.71	13	2.1	32	5.16		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
TRIPURA												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Dhalai	8	8	100								
2	North Tripura	8	8	100								
3	Khowai	6	6	100								
4	Gomati	8	8	100								
5	West Tripura	10	10	100								
6	Unakoti	4	4	100								
7	South Tripura	8	8	100								
8	Sepahijala	7	7	100								
	Total	59	59	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
UTTAR PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Lalitpur	6			6	100.00						
2	Saharanpur	11	2	18.18	5	45.45			4	36.36		
3	Banda	8	4	50.00	4	50.00						
4	Mathura	10	7	70.00			2	20.00	1	10.00		
5	Shamli	5			1	20.00	2	40.00	2	40.00		
6	Chandauli	9	8	88.89	1	11.11						
7	Mirzapur	12	8	66.67	2	16.67	2	16.67				
8	Unnao	16	16	100.00								
9	Bagpat	6			3	50.00			3	50.00		
10	Kanpur Dehat	10	6	60.00	4	40.00						
11	Chitrakoot	5	1	20.00	3	60.00	1	20.00				
12	Shahjahanpur	15	15	100.00								
13	Pilibhit	7	7	100.00								
14	Jaunpur	21	13	61.90	8	38.10						
15	Mahrajganj	12	12	100.00								
16	Ambedkar Nagar	9	9	100.00								
17	Maunath Bhanjan	9	9	100.00								
18	Kaushambi	8	2	25.00	4	50.00			2	25.00		
19	Raibareli	18	18	100.00								
20	Auraiya	7	7	100.00								
21	Etawah	8	8	100.00								
22	Mahoba	4			2	50.00			2	50.00		
23	Sitapur	19	19	100.00								
24	Hathras	7	1	14.29	2	28.57	1	14.29	3	42.86		
25	Budaun	15	4	26.67	7	46.67	2	13.33	2	13.33		
26	Bulandshahar	16	1	6.25	5	31.25	5	31.25	5	31.25		
27	Amethi	13	11	84.62	2	15.38						
28	Bareilly	16	11	68.75	3	18.75	1	6.25	1	6.25		
29	Gonda	16	16	100.00								
30	Jhansi	8	4	50.00	4	50.00						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
UTTAR PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
31	Aligarh	13	5	38.46	6	46.15	1	7.69	1	7.69		
32	Bijnor	11	7	63.64	3	27.27	1	9.09				
33	G.B.Nagar	3			1	33.33	1	33.33	1	33.33		
34	Gorakhpur	20	20	100.00								
35	Kannauj	8	3	37.50	2	25.00	1	12.50	2	25.00		
36	Etah	8	3	37.50	5	62.50						
37	Varanasi	9	2	22.22	3	33.33	1	11.11	3	33.33		
38	Lucknow	9	7	77.78	1	11.11			1	11.11		
39	Firozabad	9			3	33.33	1	11.11	5	55.56		
40	Azamgarh	22	22	100.00								
41	Deoria	16	16	100.00								
42	Balrampur	9	9	100.00								
43	Basti	14	14	100.00								
44	Ayodhya	11	11	100.00								
45	Agra	16			4	25.00	2	12.50	10	62.50		
46	Hapur	4			1	25.00	3	75.00				
47	Pratapgarh	17	6	35.29	7	41.18	4	23.53				
48	Bahraich	14	14	100.00								
49	Mainpuri	9	5	55.56	3	33.33			1	11.11		
50	Kushi Nagar	14	14	100.00								
51	Meerut	13	4	30.77	6	46.15	2	15.38	1	7.69		
52	Ghaziabad	5			1	20.00			4	80.00		
53	Fatehpur	13	8	61.54	4	30.77			1	7.69		
54	Kasganj	7	4	57.14	3	42.86						
55	Moradabad	9	2	22.22	5	55.56	1	11.11	1	11.11		
56	Barabanki	15	15	100.00								
57	Sambhal	8	1	12.50	4	50.00	3	37.50				
58	Sant Kabir Nagar	9	9	100.00								
59	Lakhimpur Kheri	15	15	100.00								
60	Sant Ravidas Nagar	6			6	100.00						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
UTTAR PRADESH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
61	Shrawasti	5	5	100								
62	Amroha	6			3	50	2	33.33	1	16.67		
63	Kanpur Nagar	11	3	27.27	6	54.55	2	18.18				
64	Siddharth Nagar	14	14	100								
65	Ghazipur	16	15	93.75	1	6.25						
66	Sonbhadra	10	9	90	1	10						
67	Hamirpur	7	5	71.43	2	28.57						
68	Ballia	17	17	100								
69	Farrukhabad	7	3	42.86	4	57.14						
70	Hardoi	19	19	100								
71	Jalaun	9	9	100								
72	Muzaffarnagar	9	3	33.33	2	22.22	3	33.33	1	11.11		
73	Prayagraj	24	13	54.17	8	33.33	2	8.33	1	4.17		
74	Rampur	6	2	33.33	4	66.67						
75	Sultanpur	14	14	100								
	Total	836	566	67.7	165	19.74	46	5.5	59	7.06		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
UTTARAKHAND												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Dehradun	4	4	100								
2	Haridwar	6	4	66.67	2	33.33						
3	Nainital	3	2	66.67	1	33.33						
4	Udhamsingh Nagar	7	6	85.71	1	14.29						
	Total	20	16	80	4	20						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
WEST BENGAL												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Purba Barddhaman	23	18	78.26	5	21.74						
2	Murshidabad	26	19	73.08	6	23.08	1	3.85				
3	Jhargram	8	8	100								
4	North 24 Parganas	22	8	36.36	6	27.27	3	13.64			5	22.73
5	Koch Bihar	12	12	100								
6	Malda	15	14	93.33	1	6.67						
7	Paschim Barddhaman	8	8	100								
8	Kalimpong	3	3	100								
9	Alipurduar	6	6	100								
10	Uttar Dinajpur	9	9	100								
11	South 24 Parganas	29									29	100
12	Darjiling	9	9	100								
13	Hugli	18	15	83.33	3	16.67						
14	Puruliya	20	20	100								
15	Kolkatta	1									1	100
16	Haora	14	5	35.71							9	64.29
17	Bankura	22	21	95.45	1	4.55						
18	Jalpaiguri	9	9	100								
19	Dakshin Dinajpur	8	6	75	2	25						
20	Nadia	18	3	16.67	9	50	6	33.33				
21	Birbhum	19	19	100								
22	Purba Medinipur	25	9	36							16	64
23	Paschim Medinipur	21	18	85.71	3	14.29						
	Total	345	239	69.28	36	10.43	10	2.9			60	17.39

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
ANDAMAN & NICOBAR ISLANDS												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	N & M Andaman	3	3	100.00								
2	Nicobar	3	3	100.00								
3	South Andaman	3	3	100.00								
	Total	9	9	100.00								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
CHANDIGARH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Chandigarh	1	1	100.00								
	Total	1	1	100.00								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
DADRA AND NAGAR HAVELI AND DAMAN AND DIU												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Dadra Nagar Haveli	1							1	100.00		
2	Daman	1							1	100.00		
3	Diu	1							1	100.00		
	Total	3							3	100.00		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
DELHI												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	North	3					2	66.67	1	33.33		
2	South East	3					3	100				
3	South West	3	1	33.33			1	33.33	1	33.33		
4	East	3					2	66.67	1	33.33		
5	Nazul Land	1	1	100								
6	South	3					1	33.33	2	66.67		
7	Central	3	1	33.33			1	33.33	1	33.33		
8	New Delhi	3							3	100		
9	North West	3	2	66.67	1	33.33						
10	West	3					2	66.67	1	33.33		
11	North East	3			1	33.33			2	66.67		
12	Shahdara	3					1	33.33	2	66.67		
	Total	34	5	14.71	2	5.88	13	38.24	14	41.18		

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
JAMMU & KASHMIR												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Anantnag	14	14	100								
2	Bandipora	6	6	100								
3	Baramulla	16	16	100								
4	Barmulla	-	-	-								
5	Budgam	14	14	100								
6	Doda	1	1	100								
7	Ganderbal	3	3	100								
8	Jammu	14	14	100								
9	Kathua	10	10	100								
10	Kishtwar	2	2	100								
11	Kulgam	7	7	100								
12	Kupwara	-	-	-								
13	Kupwarar	9	9	100								
14	Mirpur	-	-	-								
15	Muzaffarabad	-	-	-								
16	Poonch	4	4	100								
17	Pulwama	10	10	100								
18	Rajouri	9	9	100								
19	Ramban	3	3	100								
20	Reasi	4	4	100								
21	Samba	9	9	100								
22	Shopian	9	9	100								
23	Srinagar	1	1	100								
24	Srinagar Hilly Area	-	-	-								
25	Udhampur	4	4	100								
	Total	149	149	100								

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
LADAKH												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Leh	9	8	88.89	1	11.11						
2	Kargil	9	9	100								
	Total	18	17	94.44	1	5.56						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
LAKSHADWEEP												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Lakshadweep	5	4	80.00	1	20.00						
	Total	5	4	80.00	1	20.00						

DYNAMIC GROUND WATER RESOURCES OF INDIA, 2024												
PUDUCHERRY												
S.No	Name of District	Total No. of	Safe		SemiCritical		Critical		OverExploited		Saline	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Puducherry	6	1	16.67	3	50.00			1	16.67	1	16.67
2	Karaikal	2	2	100.00								
	Total	8	3	37.50	3	37.50	0	0.00	1	12.50	1	12.50

Annexure – III (C)**State-Wise Annual Extractable Ground Water Resource of
Assessment Units under Different Category in India
(2024)**

ANNUAL EXTRACTABLE RESOURCE OF ASSESSMENT UNITS UNDER DIFFERENT CATEGORIES IN INDIA(2024)										
S.No.	State/Union Territories	Total Annual Extractable Resource of Assessed Units (in mcm)	Safe		Semi-Critical		Critical		Over-Exploited	
			Total Annual Extractable Resource (in mcm)	%	Total Annual Extractable Resource (in mcm)	%	Total Annual Extractable Resource (in mcm)	%	Total Annual Extractable Resource (in mcm)	%
1	Andhra Pradesh	26411.44	25186.08	95.36	897.37	3.40	66.13	0.25	261.89	0.99
2	Arunachal Pradesh	3455.95	3455.95	100.00						
3	Assam	20891.31	20849.84	99.80	41.47	0.20				
4	Bihar	30954.51	28524.13	92.15	1995.40	6.45	314.09	1.01	120.90	0.39
5	Chhattisgarh	12927.34	10132.06	78.38	2334.88	18.06	460.40	3.56		
6	Goa	307.97	307.97	100.00						
7	Gujarat	25578.51	20121.22	78.66	2389.22	9.34	860.67	3.36	2207.40	8.63
8	Haryana	9358.58	2138.84	22.85	568.22	6.07	547.44	5.85	6104.07	65.22
9	Himachal Pradesh	1010.37	1010.37	100.00						
10	Jharkhand	5757.56	5302.35	92.09	259.77	4.51	132.32	2.30	63.13	1.10
11	Karnataka	16881.48	10783.49	63.88	2358.88	13.97	1021.40	6.05	2717.70	16.10
12	Kerala	5129.67	4240.06	82.66	752.74	14.67	136.86	2.67		
13	Madhya Pradesh	33989.73	23437.40	68.95	6464.26	19.02	554.63	1.63	3533.45	10.40
14	Maharashtra	31147.44	25212.56	80.95	4317.33	13.86	902.27	2.90	715.28	2.30
15	Manipur	466.08	466.07	100.00						
16	Meghalaya	1532.31	1532.31	100.00						
17	Mizoram	190.30	190.30	100.00						
18	Nagaland	562.18	562.18	100.00						
19	Odisha	16041.33	15546.24	96.91	495.09	3.09				
20	Punjab	17633.77	3250.53	18.43	1044.85	5.93	720.19	4.08	12618.20	71.56
21	Rajasthan	11374.61	1216.98	10.70	930.04	8.18	977.91	8.60	8249.68	72.53
22	Sikkim	217.48	217.48	100.00						
23	Tamil Nadu	19461.53	9197.84	47.26	3550.20	18.24	1619.24	8.32	5094.25	26.18
24	Telangana	18442.87	16150.68	87.57	1742.45	9.45	120.90	0.66	428.83	2.33
25	Tripura	1180.14	1180.14	100.00						
26	Uttar Pradesh	66375.17	47105.34	70.97	12109.78	18.24	3520.44	5.30	3639.61	5.48
27	Uttarakhand	1964.07	1583.97	80.65	380.10	19.35				
28	West Bengal	23562.00	19403.24	82.35	3007.80	12.77	1150.97	4.88		
29	Andaman And Nicobar	338.56	338.56	100.00						
30	Chandigarh	49.62	49.62	100.00						
31	Dadra and Nagar Haveli	115.78							115.78	100.00
32	Delhi	341.90	72.34	21.16	12.16	3.56	128.28	37.52	129.12	37.77
33	Jammu And Kashmir	2303.30	2303.30	100.00						
34	Ladakh	60.68	54.85	90.39	5.83	9.61				
35	Lakshadweep	5.70	4.31	75.60	1.39	24.40				
36	Puducherry	173.48	40.58	23.39	108.82	62.73			24.07	13.88
	Grand Total	406194.73	301169.18	74.14	45768.05	11.27	13234.14	3.26	46023.37	11.33